

(W)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 565/92

Transfer Application No:

DATE OF DECISION 26.4.93

Shri A.Y.Keskar Petitioner

Shri D.N.Deshmane Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri J.G.Sawant Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? yes
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

  
(M.S.Deshpande)  
Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

(5)

DA.NO. 565/92

Shri Avinash Yashwant Keskar ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.Y.Priolkar )

Appearance

Shri D.N.Deshmane  
Advocate  
for the Applicant

Shri J.G.Sawant  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 26.4.1993

(PER: M.S.Deshpande, Vice Chairman)

The only controversy in this case is about payment of additional pensionary benefits to which the applicant would be entitled on the basis of 4th Pay Commission report if any. The applicant had made a representation on 18.4.1991 to the respondents. But the respondents' reply was that the record could not be traced. The only direction we need make in this application is to ask the respondents to trace the record and pay all the monetary benefits to the applicant on the basis of 4th Pay Commission to which he might be entitled within three months from the date of receipt of a copy of this order by the respondents.

2. A copy of this order may be given to the parties immediately.

  
(M.Y.PRIOLKAR)

MEMBER (A)

  
(M.S.DESHPANDE)

VICE CHAIRMAN